

SHRI VASANT SATHE: It is improper.

SHRI NIREN GHOSH (Dum Dum): I have carefully heard what the hon. Minister has read out in his statement and I regret to say that he said that he has no intention to bypass this hon. House. *(Interruptions)* He has tendered apology to the House by doing so.

MR. SPEAKER: No.

(Interruptions)

SHRI VASANT SATHE: I cannot apologise.

(Interruptions)

MR. SPEAKER: Why do you say . . . *(Interruptions)*. Mr. Sathe, why should you . . .

(Interruptions)

SHRI VASANT SATHE: Why are you allowing the debate on this?

(Interruptions)

DR. SUBRAMANIAM SWAMY (Bombay North-East): Sir, I have one submission.

MR. SPEAKER: I have not allowed you. I had asked Mr. Niren Ghosh.

Mr. Ghosh, after the statement, you want to say anything?

(Interruptions)

SHRI NIREN GHOSH The second point is, when the Minister comes with the statement, he should explain why the previous Commission resigned. Did the Commission run counter to the Government?

(Interruptions)

MR. SPEAKER: No. no. Mr. Bhisma Narain Singh.

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, he has raised to legal question. He says that it has to be published in the Gazette without which it is not an effective appointment and that is why he did not

come to the House. The other day you were good enough to observe that the announcement regarding the increase in excise duties, which could not become effective without a notification, should have been made earlier in the House.

MR. SPEAKER: They are two separate questions.

SHRI SOMNATH CHATTERJEE: The question is regarding releasing it for publication in the newspapers. He should have first come to the House.

MR. SPEAKER: He has amply cleared the matter.

12.25 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI BHISHMA NARAIN SINGH): Sir, with your permission, I rise to announce that Government Business in this House during the week commencing 23rd June, 1980, will consist of:—

(1) General discussion on General Budget for 1980-81.

(2) Discussion and voting on the Demands for Grants (Railways) for 1980-81.

(3) Discussion on the Resolution seeking disapproval of the Essential Services Maintenance (Assam) Ordinance, 1980 and consideration and passing of the Essential Services Maintenance (Assam) Bill, 1980.

(4) Consideration and passing of the National Company Limited (Acquisition and Transfer of Undertakings) Bill 1980.

PROF. MADHU DANAVATE (Rajapur): With your permission, I am suggesting two issues to be included in the next week's agenda, either for discussion or for statement by the Minister concerned.

[Prof. Madhu Dandavate]

On 26th April, 1978, at the suggestion of the Railway Ministry, the Planning Commission had appointed the Pande Committee on National Transport Policy, and that Committee has already submitted its report to the Government on 8th May, 1980. In answer to one of my questions it has been admitted by the Government that the Committee has made a recommendation that the broad gauge railway line, the West Coast railway line, right from Apta to Mangalore should be accepted. That is the unanimous recommendation of the Committee. I would very much like that the Railway Minister should come forward with a statement, pointing out to the House in what phased manner they are going to implement it. Since this report has been given by a committee appointed by the Planning Commission, I suggest that the construction work should start from both the ends, so that there will be greater possibility of completing it earlier.

Secondly, unfortunately a lot of controversy took place in this House on the question of Moshe Dayan's secret visit to India. I want to draw the attention of the Minister to the information that has been given in an article in *Hindustan Times* of today by Sundararajan. The article is entitled "The Israeli Connection", and in it, it has been pointed out that a number of top-ranking Israeli officials, including military intelligence men, met prominent members of the Government, almost all Government leaders, between 1965 and 1971. I do not want to cast any aspersion on the Government of that time, because if, for the defence and security of the country, certain steps have to be taken, even if I disagree with them, I concede to the Government and the Minister, the Defence Minister, the Prime Minister, the right to have such informal discussion. Therefore, in the background of this article which has appeared in the *Hindustan*

Times today by Sundararajan, I would like that the Minister should make a categorical statement, because on the basis of some news item that appeared in some foreign journal, the Prime Minister went on making statements, and the issue also figured in this House. Therefore, if a foreign journal was taken note of, I think Sundararajan's article that has appeared in an Indian journal, *Hindustan Times*, should also be taken note of, and a statement should be made on the same in the House.

SHRI G. M. BANATWALLA (Ponnani). An early statement from Government is necessary in order to reassure the people of Kerala. We have some serious and urgent problems affecting the economy of the State. An all-party delegation from Kerala, headed by the Chief Minister, met the Prime Minister and submitted a memorandum. The memorandum has pointed out that in view of the fact that even the quantity of natural rubber imported by the STC during last year has remained unsold, no import of natural rubber be allowed, to reassure the rubber growers in Kerala and other States. A statement by the Government willers in Kerala and other States. A statement by the Government will memorandum submitted that in order to avoid a crash in the internal price of cocoa beans and prevent widespread distress among cocoa cultivators, the import of cocoa beans should be stopped and with an exportable surplus of cocoa emerging, an active programme be undertaken for promotion of export of cocoa beans.

Further, it has been pointed that there is an urgent need to arrange import of maximum quantity of raw cashewnuts through the Cashew Corporation of India and allot them to Kerala.

There are some other points also in the memorandum regarding the establishment of Aromatics project

at Cochin and locating a permanent naval Academy at the proposed site in Cannanore district.

An important all-party delegation comes from Kerala. It is headed by the Chief Minister and important problems that affect the economy of Kerala are placed before the Prime Minister. It is, therefore, necessary that the Government should come to this House at an early date with a statement regarding these matters.

My second point is that during the last Lok Sabha, that is, the Fifth Lok Sabha, the then Janata Government brought forward a Bill in order to grant or in order to bestow constitutional and statutory status upon the Minorities Commission and the Commission for Backward Classes. But, unfortunately, the Bill fell through because there was no requisite majority, that being a Bill to amend the Constitution of India. I urge upon the Government to come forward at an early date with a Constitution Amendment Bill in order to give the Minorities Commission and the Commission for Backward Classes the necessary constitutional and statutory status.

SHRI CHITTA BASU (Barasat): Mr. Speaker, Sir, I have given a notice saying that the next week's business should include a thorough discussion of the situation in the north-eastern region of our country. There has been resumption of violence in Assam even yesterday. There has been a spurt of violence in Tripura also yesterday and day before yesterday. Then, a secessionist movement has also been intensified. A Seven Sisters Liberation Army has been set up with a command at Shillong. They are also creating trouble and encouraging the secessionist movement. There are troubles in Manipur and other adjoining areas. Therefore, I think, it would be in the fitness of things that the House discuss the situation on the developments in the north-eastern region as

a whole and really give the opinion of the House so that the problem can be straightened. I want that this particular discussion be included in the next week's business.

Another important point that I want to raise is the state of affairs of Dandakaranya project. There has been a public announcement from the Government that the Government proposes to close down Dandakaranya project by the end of 1981. But reports are forthcoming and suggesting that rehabilitation problem has not been completed in Dandakaranya project. There has been the dichotomy of administration. There is a contradiction between the D.D.A. and the Rehabilitation Department of the Government of India. As a result of that, the Master Plan which was earlier made to have an integrated development of the area has been stopped and there has been no action taken on that plan. Therefore, the statement on behalf of the Government of India that the JDA or the Dandakaranya Project will be closed by the end of 1981 has caused serious apprehension and misunderstanding among the people, particularly the refugees who have been re-settled or rehabilitated in the Dandakaranya area.

Of late, the Chairman of the Dandakaranya Project has also been....

MR. SPEAKER: Make it short.

SHRI CHITTA BASU: He has been appointed.

There is a lot of dissatisfaction in the area. So that subject should also find a place in the list of business for next week.

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, Mr. Samar Mukherjee and myself have given a Calling Attention Motion....

MR. SPEAKER: Calling Attention motions can be discussed in my chamber.

[Mr. Speaker]

Mr. Ghose, you have given your name, but you have not given me your points. You should have done so.

SHRI NIREN GHOSH (Dum Dum): I am sorry, Sir.

MR. SPEAKER: I will give you only one minute.

SHRI NIREN GHOSH: I would like next week's business to include the firing at Bijai because, it has been repeatedly said, the Minorities' delegation met the Prime Minister today. It appeared in the papers today or, perhaps, yesterday, that the Army Police is partisan and are sympathising with the movement and though it was a peaceful demonstration, they turned upon them and fired, resulting in several deaths. If this is the situation, no security can be guaranteed for the minorities in Assam and it becomes a precedent. Therefore, I would like this subject to be taken up.

Secondly, as regards the Taj Mahal, recently the news appeared that the safeguards undertaken by the Mathura Oil Refinery are not adequate and the Taj Mahal may be destroyed.

MR. SPEAKER: You may give notice under Rule 377.

Yes, Mr. Somnath Chatterjee.

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, I very strongly support Mr. Chitta Basu about a discussion on the situation in the north-eastern region. It is almost an explosive situation. The whole of that part of the country...

MR. SPEAKER: Why repeat the same....

SHRI SOMNATH CHATTERJEE: So, I will not go into the details.

Secondly, about the effect of the rise in petrol and diesel prices throughout the country...

MR. SPEAKER: Under Rule 184 we have already admitted it.

SHRI SOMNATH CHATTERJEE: You have admitted it?

Then, thirdly, even today the Hon. Commerce Minister has said that a particular target has been fixed for engineering exports and other exports of manufactured goods where the small scale industries are going to play a very vital role. But they are greatly suffering because of want of raw materials, and this is a matter which is controlled entirely by the Centre. Therefore, I request that this very important aspect, which is going to create an impact on the economy as a whole, should be taken up for discussion here.

Fourthly, about the situation in the Calcutta Port, it is becoming more and more....

MR. SPEAKER: That has already been discussed.

Yes, Mr. Bosu.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, there is a Motion about the Press Commission's reconstitution. I would like the Hon. Minister to tell us through a debate—when we raise the debate—why the institutional and sectoral representations are not there in the Press Commission. We find that the Journalists' organisational representations are also not there. Otherwise, I do not have anything against the individuals: they are all eminent Journalists. But the Press Commission is conspicuous by the absence of sectoral and institutional representations.

Again, why have the terms of reference been delayed to that extent? If they did not approve, for political reasons, the terms of reference of the previous Government, that were given to the Press Commission, why did they not formulate their terms of reference earlier and well in time? This needs to be discussed because

the Press Commission is a very important institution and, for preserving Parliamentary democracy, it is necessary.

MR. SPEAKER: Your next item?

SHRI JYOTIRMOY BOSU: As for my next item, my Hon. comrade Shri A. K. Roy has raised the Sindri issue. The Sindri Fertilizer plant is going in for a suicidal project. He will give the details; I will not encroach upon his area. I would like that the Motion which has been given under Rule 193 be debated as soon as possible before the House.

Thirdly,—and I will sit down after saying this—the Indian Council of Agricultural Research consumes Rs. 83 crores and odd a year. It is nothing but a dancing show-room of the so-called agro-scientists; there is no relation with the farming classes as a whole. I would like this very important thing to be discussed on the Floor of the House.

DR. SUBRAMANIAM SWAMY (Bombay North-East): Sir, when we make suggestions, the Minister should at least write to us whether they accept or do not accept. This small courtesy will go a long way.

The House has debated many times in the past the Jaguar deal. Now it has come to my knowledge that the Government has practically decided to scrap the Jaguar deal. Some journalists have been provided with what is called 'masala' to show how bad the deal was and how many people made what kind of money. Therefore, it would be much better if, on both the Jaguar deal and the Harrier deal, this House has a full-fledged discussion. Let them come out openly and say what is wrong with the Jaguar deal, whatever is the decision that is being taken. I have no objection because they have earned the right to rule the country for five years; I hope they rule the country for five years; but they may not rule

for five years. So, Sir, they must at least inform the House why they are changing the decision.

In Bombay, people belonging to the lower middle class live in the housing colonies of the Maharashtra Housing Board. You might think that this has nothing to do with the Central Government. But it has. The terms and conditions and the manner in which they live, the repairs, etc.; have to be regulated by the Central Government. For long years, they have been neglected. If Mr. Vasantdada Patil were here, he would immediately say that the neglect was there during his period also. And this is continuing. Therefore, this House has to discuss the fate of the 50,000 tenements of the Maharashtra Housing Board. Some relief has to be provided immediately; otherwise, in this monsoon, many houses will collapse and many people will die.

Finally, I have been demanding a discussion on the Vaidyalingam Commission's report....

MR. SPEAKER: That is not in the points.

DR. SUBRAMANIAM SWAMY: With your indulgence, I would say this, Sir. Why is the Vaidyalingam Commission's report not being discussed? Are they afraid that nothing is there and a clean chit will be given to Shri Morarji Desai and Shri Kanti Desai?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): It is for the BAC to decide as to what are the subjects to be brought before the House.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI BHISHMA NARAIN SINGH): I divide the points raised by the hon. Members into two parts. The first part concerns statements which some of the hon. Mem-

[Shri Bhishma Narain Singh]

bers have demanded from Ministers concerning the points raised by them; I will communicate them to the Ministers concerned. The second part concerns the Business Advisory Committee; I will bring those points to the notice of the Business Advisory Committee.

12.42 hrs.

STATEMENT RE. PROVISION OF RELIEF TO THE RELIEF CAMPS IN TRIPURA

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): Mr. Speaker, Sir, in response to a telegraphic request from the Government of Tripura, the Indian Red Cross Society rushed to Agartala by air and road transport, four metric tonnes blankets, clothings, powdered milk and medicament in aid of the homeless in the various camps in Tripura.

At the request of the State Government, the Ministry of Health is airlifting additional medical supplies comprising fourteen items of medicines including anti-diarrhoeal, anthe-mentics (medicine for worms) anti-biotics etc.

A further supply consisting of 1 lac doses of cholera vaccine is also being airlifted to Tripura. In addition, 2 medical teams consisting of two Doctors and one Pharmacist each with two self-contained medical units have been airlifted by the Indian Red Cross Society on 16th June, 1980. Besides, a team consisting of one Surgeon, Physician, Paediatrician; Orthopaedic Surgeon, Anaesthetist, each and three Junior Doctors—all from Safdarjung Hospital, New Delhi,—have been kept in readiness for airlift to Agartala on receipt of communication, if any, from the State Government.

The needs for additional reinforcements are being reviewed at co-ordination meeting of the Directorate Ge-

neral of Health Services and the Red Cross which I have initiated already.

ELECTION TO COMMITTEE

CENTRAL SILK BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES (SHRI Z. R. ANSARI): I beg to move:

“That in pursuance of sub-section (3) (c) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act.”

MR. SPEAKER: The question is:

“That in pursuance of sub-section (3) (c) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act.”

The motion was adopted.

12.46 hrs.

MATTERS UNDER RULE 377

- (i) REPORTED LAY-OFF OF WORKERS BY M/s. UNION NORTH JUTE MILL, WEST BENGAL

MR. SPEAKER: Shri Bosu.

AN HON MEMBER: Sir, he is not in his seat.

MR. SPEAKER: You are caught on the wrong foot.